

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.No.121/2000 in O.A.No.93/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

(15)

New Delhi, this the 22nd day of May, 2000

S.S. Agarwal  
S/o Late Ram Chandra Agarwal  
R/o 263 Rajouri Apartments  
Rojouri Garden, New Delhi. ... Applicant

versus

1. Union of India, through the  
Secretary to the Govt. of India  
Ministry of Defence  
South Block  
New Delhi-110011.
2. The Engineer-in-Chief  
Kashmir House, Rajaji Marg  
New Delhi-110011.
3. Chief Engineer Western Command  
Chandimandir-134107
4. Standing Panel of Arbitrators  
5 Campbell Lines  
Nehru Road  
Lucknow Cantt.
5. CDA Pension  
Draupadighat Alahabad-14
6. Central Records Office  
C/o Chief Engineer Delhi Zone  
Delhi Cantt.-110010
7. Punjab National Bank  
Delhi Cantt.-110010 ... Respondents

O R D E R (By Circulation)

By Reddy. J.

We have perused the grounds raised in the RA. No error apparent on the face of the record is brought to our notice. The applicant seeks to reiterate the grounds raised by him in the OA on the factual aspects of the case and also seeks to make ~~clarification~~ <sup>in a grievance</sup> as to the ~~manner of~~ <sup>another</sup> disposal of the case, ~~by~~ <sup>on</sup> facts. ~~OA~~

CAB

2. As regards the merits are concerned it is not open for us to reconsider our view and to rectify the order even if it is erroneous. Unless a patent mistake or substantial error is brought to our notice, the RA cannot be sustained. The attempt made by the Tribunal in the speedy disposal of the case cannot be a ground to urge in review. If the justice suffers in the process the applicant has got sufficient remedies other than by way of filing an RA.

(16)

3. In the above circumstances, we do not find any ground for interfering ~~in~~ <sup>in</sup> our order. The RA is, therefore, dismissed <sup>in circulation</sup>. No costs.

Shanta 9-

(SMT. SHANTA SHAstry)  
MEMBER(A)

  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/